

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**CP (IB) No.53/Chd/HP/2019**

**Under Section 9 of the  
Insolvency & Bankruptcy  
Code, 2016**

**In the matter of:-**

M/s Guru Nanak Cranes

...Petitioner-Operational Creditor

Versus

Inox Wind Limited

...Respondent-Corporate Debtor

Due to paucity of time, the matter could not be taken up, hence  
adjourned to 19.01.2021.

Sd/-  
Court Officer

Jan., 18, 2021  
AV